

21-2-98

OA 843.198.

-1-

Present & Smt Meera Chibber,
counsel for the appl.

OA disposed of by a Decr
of Han'sle sh S.R. Adige, v.c(A) and
Han'sle sh T.N. Bhat, m(J)
Order on separate sheet.

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Co-ct

CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench

O.A. No. 843 of 1998

New Delhi, dated the 21st April,

1998

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE MR. T.N. BHAT, MEMBER (J)

Shri Anil Kumar Tyagi,
S/o Shri B.S. Tyagi,
R/o 18, M.D.D.A. Colony,
Mohini Road,
Dehradun-248001.
U.P.

... APPLICANT

(By Advocate: Mrs. Meera Chhibber)

VERSUS

1. Union of India through
the Secretary,
Ministry of Labour,
Shram Shakti Bhawan,
Rafi Marg,
New Delhi-110001.
2. Directorate General of Employment & Training,
Shram Shakti Bhawan,
Rafi Marg,
New Delhi-110001.
3. Addl. Director of Training,
also functioning as Director ATI-GPI,
Dehradun,
Directorate General of Employment & Training,
Shram Shakti Bhawan,
Rafi Marg,
New Delhi-110001.
4. Director of Training,
Directorate General of Employment & Training,
Shram Shakti Bhawan,
Rafi Marg,
New Delhi-110001.

... RESPONDENTS

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

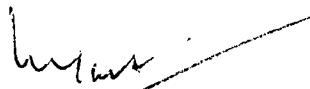
Applicant seeks upgradation of the post of
Stenographer Gr.III to Stenographer Gr.II in ATI &
EPI, Ministry of Labour in terms of Govt. of
India's O.M. dated 6.2.89 and connected O.Ms.

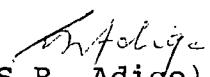
2. We have heard Mrs. Meera Chhibber for
applicant, who has invited our attention to Labour

Ministry's letter dated 19.10.92 (Ann. P-IX) calling for details from Director, ATI & EPI for ~~process~~ ^{process} ~~forwarding~~ the proposal. She states that thereafter there has been considerable exchange of correspondence between the Labour Ministry and the AIT & EPI the latest being 27.11.97 (Ann. P-XV) but the matter is still awaiting final decision.

3. Under the circumstances we dispose of this O.A. with a direction to respondents to take final decision in the matter in accordance with rules and instructions on the subject within three months from the date of receipt of a copy of this order under intimation to the applicant. In the event any grievance still survives, it will be open to applicant to agitate the same through appropriate original proceedings in accordance with law if so advised.

4. This O.A. is disposed of at the admission stage itself in terms of Para 4 above. No costs.


(T.N. Bhat)
Member (J)


(S.R. Adige)
Vice Chairman (A)

/GK/